

[Sh. Sriballav Panigrah]

dance to their tunes and also they go on doing what they like according to their own sweet will. This is not only true of railways but of other departments also like coal.

I would like to remind the hon. Minister in this connection what Gandhi thought about the trade unionism. As you know, initially Gandhiji started his movement with the trade union work. He championed the cause of textile labourers in Ahmedabad and he also had to offer dharna, *satyagraha* and had to organise strike etc. He was of confirmed opinion that there should be a single union in an industry. One union one industry was the concept of Gandhiji about trade unionism.

As I said, I will not take much time. One thing is, whatever might be the circumstances when there was an amendment in 1958, by that time the members of the RPF, the Railway Protection Force had already enjoyed this benefit, this facility, this privilege to form union for more than 12 years. You know in the Civil Procedure Code, if somebody occupies someone's land for more than 12 years by way of adverse possession..

MR. DEPUTY-SPEAKER: Panigrahiji, you can continue next time.

17.58 hrs

TRANSFER OF PROPERTY
(AMENDMENT) BILL*
(Amendment of Section 2 etc)

SHRIMATI SUMITRA MAHAJAN (Indore): Sir, I beg to move fore leave to introduce a Bill further to amend the Transfer of Property Act, 1982.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Transfer of Property Act, 1882."

The motion was adopted.

SHRIMATI SUMITRA MAHAJAN: I introduce the Bill.

15.58 1/2 hrs

CODE CRIMINAL PROCEDURE
(AMENDMENT) BILL*
(Amendment of Sections 125 and 127)

SHRIMATI SUMITRA MAHAJAN (Indore): I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973."

The motion was adopted.

SHRIMATI SUMITRA MAHAJAN: introduce the Bili.

17.59 hrs

INDIAN PENAL CODE (AMENDMENT)
BILL*
(Omission of Section 479, etc.)

SHRIMATI SUMITRA MAHAJAN (Indore): Sir, I beg to move for leave to

introduce a Bill further to amend the Indian Penal Code.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code."

The motion was adopted.

SHRIMATI SUMITRA MAHAJAN : I introduce the Bill.

MR. DEPUTY SPEAKER: Hon. Member, Shri Bhogendra Jha wanted to ask

for a clarification and the hon. Minister, of course, was prepared to introduce the subject for the next week. But, because of the disturbance in the House, he could not do so. So far as Submissions are concerned, they will be taken up next week.

Now the House stands adjourned.

18.00 hrs

The Lok Sabha then adjourned till Seventeen of the Clock on Saturday, February 27, 1993/Phalguna 7, 1914 (Saka).